

सभापति महोदय : अब मैं पूरी डिमांड्स आप के सामने रखता हूँ और उन पर आप की राय लूंगा ।

The question is :

"That the respective excess sums not exceeding the amounts shown in the third column of the order paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1965, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 5, 6, 10, 12, 19, 35 to 37, 42, 45, 55, 57, 62, 64, 67, 69, 78, 80, 85, 88, 91, 94, 106, 112, 114, 120, 122, 124, 132, 134, 135, 137, 138 and 145."

The motion was adopted.

15.18 hrs.

APPROPRIATION (NO. 3) BILL, 1967*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68."

The motion was adopted.

SHRI K. C. PANT : Sir I introduce† the Bill.

15.19 hrs.
APPROPRIATION (NO. 4) BILL, 1967*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI K. C. PANT : I introduce the Bill.†

SHRI S. M. BANERJEE (Kanpur) : Can we speak on this Bill?

सभापति महोदय : कानून यह है, नियम ये हैं कि जिन्होंने पहले चिट्ठी लिखी होती है वे ही बोल सकते हैं । चिट्ठी किसी ने नहीं लिखी है ।

श्री नाथपाई (राजपुर) : आपको गलत-फहमी है ।

सभापति महोदय : आप दूर कर दीजिये ।

श्री स० मो० बनर्जी : आज तक इस चीज को कभी माना नहीं गया है । अब दो दिन सेशन के बाकी रह गये हैं । उनको भ्रगले सेशन से अशुद्धी तरह से माना जाये । इस वक्त हमें बोलने की इजाजत दे दी जाये ।

सभापति महोदय : अभी तक आप ने भ्रगल गलती की है तो भ्रगले उसको चलाना मेरे लिये घोभा की बात नहीं है ।

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†Introduced/moved with the recommendation of the President.